

The proposals then received were not found suitable and, therefore, rejected. A fresh advertisement was issued in 1982 and four proposals were received. One of the offers received from Shri Manjit Singh offering his premises @ Rs 1.15 per sq. ft. covered area, though found adequate for bank's requirements, was rejected alongwith other offers as the plot was not considered to be well located at that time. In the meantime, Municipal Committee, Mandi had agreed to lease to the bank their building measuring approximately 27.3 sq. ft. @ Rs. 1.60 per sq. ft. This building, however, could not accommodate the entire branch and the Committee did not agree to provide extra space by constructing another floor. Nevertheless, the State Bank of India shifted one of the Divisions to the Municipal Committee building to ease the congestion. With this shifting, the branch would be functioning at four different buildings and the congestion would also continue to remain.

With a view to bring the branch under one roof, the proposal of Shri Manjit Singh was reexamined by a Committee comprising of the Chief Regional Manager; Regional Manager, the Premises Officers and the Engineer of the Bank. The building owned by Shri Manjit Singh is reported to be at a distance of only 200 meters from the present premises and is reported to be large enough to accommodate the entire branch. Considering the offer suitable, the bank negotiated with the owner who agreed to charge a rent of Rs. 1.40 per sq. ft. of covered area. The Bank has advanced a sum of Rs. 4 lakhs to the landlord on usual terms and conditions against equitable mortgage of the property. The first instalment of the advance has already been disbursed and the construction of the building has started. According to the Bank, the hiring of building is considered to be in order.

**Rehabilitation of Persons Displaced as a Result of Construction of HAL Factory Complex in Orissa**

5735. SHRI K. PRADHANI : Will

the Minister of DEFENCE be pleased to state :

(a) the number of persons who were displaced as a result of construction of the Hindustan Aeronautics Ltd. Factory complex at Sunabeda in Orissa ;

(b) how many of them have been rehabilitated either by having been given alternative land or employment in the Factory ; and

(c) the number of persons which still remain to be rehabilitated and the manner in which it is proposed to rehabilitate them ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO) : (a) 397.

(b) and (c) 85 persons have been employed by the Company directly. The remaining 312 have been employed on work connected with sanitation, construction activity, material handling, etc., through contractors.

**News Item Captioned "Fund Bodies Reluctant to Enforce Convertibility Clause"**

5737. SHRI K. PRADHANI : Will the Minister of FINANCE be pleased to state :

(a) whether his attention has been drawn to the news item captioned "Fund bodies are reluctant to enforce convertibility Clause" appearing in the 'Financial Express' New Delhi dated the 7th March, 1984 ; and

(b) if so, in which cases the public Term lending institutions like IDBI, IFCI and IRCI have used their authority for conversion of term loans into equity and the cumulative value of equity shares acquired by them as per latest information available with the Government ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Government have seen the News Item referred to in the question.

(b) Conversion of loans into equity is stipulated and exercised by the financial institutions in cases of substantial assistance and particularly in cases of companies making persistent default in repayment of institutional dues; for mismanagement and in the case of sick units. Conversion is not to be resorted to in cases of modernisation assistance, foreign currency loans and where institutional shareholdings already exceeded the prescribed limits. Upto the end of December, 1982, the conversion option had been exercised by the all India financial institutions in 136 cases involving conversion of loans aggregating Rs. 68 crores.

#### Export Promotion Councils

5738. SHRI ASHFAQ HUSAIN : Will the Minister of COMMERCE be pleased to lay on the Table of the House a statement giving :—

- (i) names and addresses of Export Promotion Councils,
- (ii) number of persons serving on their Executive Committees/Committees of Administration,
- (iii) whether such persons received TA/DA for attending Meetings of the Committee/Sub-Committees, leading of deputations to Governmental and Semi-Governmental authorities,
- (iv) scale of such TA/DA referred to at (iii) above and,
- (v) total TA/DA said to (iii) above during last three years, council-wise and year-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR) : (i) A statement is attached.

(ii) to (v) The information is being collected and will be laid on the Table of the House.

#### Statement

##### *List of Export Promotion Councils.*

1. Export Promotion Council for the Basic Chemicals, Pharmaceuticals & Cosmetics Jhansi Castle (4th Floor) 7, Cooperage Road, Bombay.
2. Cashew Export Promotion Council, World Trade Centre, M G. Road, Ernakulam South, Cochin-16.
3. Chemicals & Allied Products Export Promotion Council, 14/1-B, Ezra Street, World Trade Centre, Calcutta-700 001.
4. Cotton Textile Export Promotion Council, No. 9, Mathew Road, Charni Road, Bombay.
5. Engineering Export Promotion Council, 14/1-B, Ezra Street, World Trade Centre, 3rd Floor, Calcutta-700 001.
6. Export Promotion Council for Finished Leather & Leather Manufacturers, 15/46, Civil Lines, Kanpur.